

also set up a Board for Industrial and Financial Reconstruction to determine and enforce the preventive, ameliorative and remedial steps for the revival of sick industrial companies.

[English]

Uniform Minimum Wages for Workers of Different Industries

331. SHRI T. BASHEER: Will the Minister of LABOUR be pleased to state:

(a) whether there is considerable difference in the wages of workers of the traditional industries such as Beedi, cashew and handloom in the various Southern States;

(b) whether Kerala Government has requested Union Government to fix uniform minimum wages for workers of the industries like cashew, Beedi, handloom etc.; and

(c) if so, the details thereof and the action taken by Government thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Yes, Sir

(c) Regional Minimum Wages Advisory Committee comprising the representatives of Central Government and the Southern States was set up to consider the question of Regional minimum wages in the Beedi, Cashew, Handloom and Tiles industries. The Committee has given its report which have been sent to all the Southern States in February, 1990 for appropriate action, since under the provisions of the Minimum Wages Act, 1948, the State Governments are the appropriate Governments for fixation/revision of the minimum wages in their States.

Supply of Sugar, Edible Oils and Kerosene to Maharashtra

332. SHRI SUDAM DESHMUKH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the current monthly allocations of imported edible oils, Levy sugar and Kerosene Oil for the State of Maharashtra and city of Greater Bombay separately;

(b) whether Government of Maharashtra had been representing to the Centre for enhancing quota and also for modifications in the methods of allocations for all these three items;

(c) if so, the details thereof; and

(d) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) Allocation of imported edible oils, levy sugar and kerosene oil to the States/U.Ts. including Maharashtra are made on the following basis:—

Imported Edible Oil. Allocation is made on month to month basis taking into account the stock position in the Central Pool, market availability etc. The allocations made to Maharashtra for the month of August, 1990 is 16,500 MTs.

Levy Sugar. The allocation is made on a uniform norm of 425 grams per capita monthly availability for the projected population as on 1.10.1986. The monthly levy sugar quota in respect of Maharashtra is 25,031 Metric Tons.

Kerosene Oil. The kerosene oil requirement of State and U.Ts. are assessed by allowing a suitable growth over the allocations made for the corresponding period of the previous